

ITEM NO.1501

COURT NO.8

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s).168/2020

GOVIND PRASAD KEJRIWAL

Appellant(s)

VERSUS

STATE OF BIHAR & ANR.

Respondent(s)

([HEARD BY : HON. ASHOK BHUSHAN AND HON. M.R. SHAH, JJ.])

Date : 31-01-2020 This appeal was called on for pronouncement of judgment.

For Appellant(s)

Mr. Pankaj Bhagat, AOR

For Respondent(s)

Mr. E. C. Vidya Sagar, AOR

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Mr. Pavan Kumar, AOR
Mr. Pratyush, Adv.

O R D E R

Hon'ble Mr. Justice M.R. Shah pronounced the judgment of the Bench comprising Hon'ble Mr. Justice Ashok Bhushan and His Lordship.

The appeal is allowed in terms of the signed non-reportable judgment.

Pending application(s), if any, stands disposed of.

(ARJUN BISHT)
COURT MASTER (SH)

(SUMAN JAIN)
BRANCH OFFICER

(signed non-reportable judgment is placed on the file)